

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 95 OF 2016

&

IA NO. 764 OF 2016

Dated: 18th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Jaiprakash Power Ventures Ltd.

...Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Ms. Molshree Bhatnagar

Counsel for the Respondent(s) : Ms. Mandakini Ghosh for R.1
Ms. Ritika Singhal

Mr. Alok Shankar for R.2

ORDER

IA NO. 764 OF 2016

(Appl. for condonation of delay in filing reply)

Delay in filing reply is condoned and reply is taken on record.
Application is disposed of.

APPEAL NO. 95 OF 2016

Learned counsel for the State Commission is filing written submissions today.

Learned counsel for the Appellant seeks two weeks time to file rejoinder. He may file the same on or before 02.02.2017 after serving copy on the other side.

List the matter on **07.03.2017**.

(I. J. Kapoor)
Technical Member
ts/sh

(Justice Ranjana P. Desai)
Chairperson